

Dr. M. M. Das: These schemes are meant only for poor and meritorious students.

विद्यार्थियों में अनुशासनहीनता

* ५४४. श्री बिभूति मिश्र: क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार विद्यार्थियों में से अनुशासनहीनता को सक्रिय रूप से मिटाने के लिए कोई योजना बना रही है; और

(ख) यदि हां, तो उसकी विस्तृत बातें क्या हैं और कब तक इसके क्रियान्वित होने की आशा है?

शिक्षा मंत्री के सभासचिव (डा० एम० एम० दास): (क) हां।

(ख) इसका विवरण सभा के सामने है। [बीसए परीक्षाएँ ३, अनुबन्ध संख्या ५९]।

श्री बिभूति मिश्र: क्या मैं जान सकता हूँ कि विद्यार्थियों के अन्दर अनुशासनशीलता बनाए रखने के लिए क्या सरकार पाठ्यक्रम और अध्यापकों के रहन सहन में फर्क लाना चाहती है?

डा० एम० एम० दास: सरकार जिन बातों पर ज्यादा जोर देती है, वे सब विवरण में हैं।

Mr. Chairman: Seth Govind Das.

Shri Bhibhuti Mishra rose—

Mr. Chairman: I have called Seth Govind Das.

लेट गॉर्गन्स दास: जहाँ तक विद्यार्थियों में अनुशासनहीनता का प्रश्न है, क्या सरकार के पास भिन्न भिन्न राज्यों से इस प्रकार की कोई रिपोर्ट आती है कि विद्यार्थियों में विशेष रूप से अनुशासनहीनता किस किस राज्य और किस किस स्थान पर है?

डा० एम० एम० दास: नहीं, ऐसी रिपोर्ट केंद्रीय सरकार को नहीं मिली है।

श्रीमती लारकेश्वरी सिन्हा: क्या मैं जान सकती हूँ कि क्या सरकार के पास यह जानने का कोई साधन है, और क्या सरकार ने इस बात

की तहकीकात करने की कोशिश की है कि इन दो चार पांच वर्षों में अनुशासनहीनता इतनी बढ़ती क्यों जा रही है?

डा० एम० एम० दास: सरकार कोशिश करती है।

ECONOMIC SURVEY IN JAMMU AND KASHMIR

*545. Shri Ibrahim: Will the Minister of Home Affairs be pleased to state:

(a) whether any survey of the economic conditions in Jammu and Kashmir was undertaken by the Central Government after 1947; and

(b) if so, what was the expenditure on this survey and what were its findings?

The Deputy Minister of Home Affairs (Shri Datar): (a) No.

(b) Does not arise.

श्री इब्राहिम: क्या आयन्दा कुछ ऐसा सर्वे करने का ख्याल है?

श्री दातार: नहीं।

SMUGGLING

*546. Shri Sarangadhar Das: Will the Minister of Finance be pleased to state:

(a) the total number of cases of smuggling of goods detected from the former French settlements between January, 1954 and December, 1954;

(b) what is the estimated value of these goods; and

(c) in what way these articles have been disposed of?

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha):

(a) The total number of such cases was 4,360.

(b) The estimated value of the goods thus seized is Rs. 14,14,000.

(c) In some of these cases, where warranted the seized goods were confiscated absolutely, that is to say, without allowing any option to redeem the goods on payment of a fine. In

other cases the option to redeem the goods on payment of fine in lieu of confiscation was allowed. Where the goods were either confiscated absolutely or the goods were not redeemed on payment of fine, they were disposed of ordinarily by public auction.

Some of the cases are still under adjudication.

Shri Sarangadhar Das: May I know what articles were mostly smuggled out?

Shri A. C. Guha: I can give a list of the articles generally smuggled by that route. I cannot say definitely what were the articles seized in that particular period:—Precious stones, jewellery, playing cards, fountain pens, clocks, watches, cigarettes, liquor etc. are on the import side and on the export side, livestock, pulses, food-grains, edible oils, oilcake etc.

Dr. Ram Subhag Singh: In reply to part (c) of the question, the hon. Minister said that the cases are still under adjudication. May I know the procedure in such cases for the disposal of the goods seized, and how soon they are disposed of?

Shri A. C. Guha: I have stated that some of the cases are still under adjudication and I have also stated that generally they are disposed of by public auction.

Shri Veeraswamy: May I know the amount realised from the auction of these commodities?

Shri A. C. Guha: I am not sure; I think the figure Rs. 14,14,000 would be the price realised. Anyhow, I would like to have notice. Otherwise we could not give the definite price of the articles seized.

मुद्रा का बोरी डिपें लें जाना

२५४७. डा० लक्ष सुकण सिंह: क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि दिसम्बर, १९५४ में खान्ताक्रूज हवाई अड्डे पर सीमा शुल्क अधिकारियों ने एक विदेशी के पास से जो दंश से

बाहर जा रहा था, बहुत से नोट बरामद किए थे, और

(ख) उस व्यक्ति के पास से कितने मूल्य के नोट निकले?

राजस्व और रक्षा व्यव मंत्री (श्री ए० सी० गुप्ता): (क) तथा (ख). जी हाँ, खान्ताक्रूज हवाई अड्डे के सीमाशुल्क अधिकारियों ने १२ दिसम्बर, १९५४, को एक विदेशी के पास से जो दंश से बाहर जाने को था, १,२५,५२५ रुपए के भारतीय नोट बरामद किए थे।

Sir, I should add that I am not happy with the word 'baramad'. I mean to say that these things were seized.

Dr. Ram Subhag Singh: May I know the name and nationality of the person who was carrying on these things and whether he is under arrest or he has been let off?

Shri A. C. Guha: The name of this person is Ferrari and he is an Italian. I think I should add that his parents must have given him the correct name because true to his name he is now a pharar from the country.

Dr. Ram Subhag Singh: May I know on what business that gentleman had come to India and under what name?

Shri A. C. Guha: He came under this name on the 5th December and he tried to go with all these things on the 12th December. His passport was impounded but still he somehow surreptitiously got into an Italian steamer and escaped. Now, I think, we may try to have him repatriated on some negotiations with the Italian Government. I cannot give any assurance.

Dr. Ram Subhag Singh: Is it true that the police or persons who are in charge of patrolling those areas, the port areas etc., usually connive and allow such persons to escape and whether the Minister or the Government as a whole is in a position to state categorically whether they are taking any adequate action to prevent such things?